



2026:AHC:30800

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 80 of 2026

Kailash Babu Kashyap

.....Petitioner(s)

Versus

State Of Uttar Pradesh And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Susheel Kumar
Counsel for Respondent(s)	:	Chandan Sharma, C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Susheel Kumar, learned counsel for the writ petitioner and Sri Shubham Tripathi (AoR No.A/S0315/2021) holding brief of Sri Chandan Sharma, learned counsel for the respondents.

2. The case of the writ petitioner is that he was appointed as a Clerk on 01.08.1987 and retired on the post of Senior Assistant on 30.06.2018. The writ petitioner seeks grant of benefit of ACP post-completion of 10, 16 and 26 years along with interest.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

5. Instructions filed today are taken on record and marked as Appendix 'A'.

February 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)